

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3684
ANSWERED ON:04.09.2012
SUPER BAZAR
Pakkirappa Shri S.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has handed over the right of running Super Bazar to any party/organisation;
- (b) if so, the details thereof;
- (c) whether Super Bazar has not started selling goods through its various branches;
- (d) if so, the reasons therefor along with the time by which it is likely to do so;
- (e) whether the said private entity has been paying full salary to all the staff of Super Bazar; and
- (f) if not, the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) & (b): On the recommendations of Evaluation Committee constituted by Supreme Court of India, M/s Writers and Publishers Ltd., MP Nagar, Bhopal was selected as an agency for revival of Super Bazar. M/s Writers & Publishers Ltd. had furnished a bid of Rs. 504 crores for revival of Super Bazar.

(c) & (d): The Management of Super Bazar has informed that the society has started sales through its branches.

(e) & (f): The Super Bazar is paying salary to all the employees as per the salary structure drawn in June, 2003, subject to final outcome of the pending contempt petitions filed by Super Bazar Workers' Union in Supreme Court. Meanwhile, necessary directions have also been issued by the Central Registrar of Cooperative Societies to Super Bazar for making payment of the salary to Super Bazar employees as per the orders passed by the Hon'ble Supreme Court from time to time.